

1	2	3	4	5	6	7	8
22.	Meghalaya	0	0	0	0	0	0
23.	Mizoram	0	0	0	0	0	0
24.	Nagaland	0	0	0	0	0	0
25.	Delhi	65	610.532	47	365.629	22	142.726
26.	Odisha	22	230.834	19	140.693	7	62.4416
27.	Puducherry	2	19.81	3	27.4314	0	0
28.	Punjab	582	4002.85	561	3255.41	447	2534.73
29.	Rajasthan	452	3003.05	362	2489.1	240	1718.73
30.	Sikkim	0	0	0	0	0	0
31.	Tamil Nadu	561	3181.42	377	2322.75	228	1460.39
32.	Tripura	0	0	1	15	0	0
33.	Uttar Pradesh	97	767.027	174	1275.19	129	964.772
34.	Uttarakhand	5	53.5	17	178.662	14	92.9382
35.	West Bengal	21	279.281	27	313.609	27	237.844
36.	Telangana	0	0	31	270.783	80	722.147
TOTAL		6279	42148.8	7246	44885.1	5047	32243.5

Source: Ministry of Micro, Small and Medium Enterprises.

Extension of finance to fraudulent borrowers

1749. SHRI BISHNU CHARAN DAS: Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question No. 1047 given in the Rajya Sabha on 3rd May, 2015 and state:

(a) the banks/branches from which Union Bank of India (UBI), Chitbaragaon branch, Ballia had obtained NOC while sanctioning loans illegally to fraudsters under KCC against whom multiple cases of frauds had already been registered;

(b) reasons why SBI had not mentioned anything about fraud in their NOC;

(c) whether UBI was informed about fraudsters *vide* representation from MPs/Ex-MPs dated 3rd February, 2015;

(d) if so, the basis on which UBI is claiming that it was unaware of frauds and basis on that loans to five account holders were renewed again in 2015 even after receipt of representations; and

(e) the action proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) Union Bank of India (UBI) has informed that their Chitbaragaon branch in Ballia has sanctioned loans under Kisan Credit Card (KCC) to Shri Amarnath Rai and others as per bank norms and have also obtained No Dues Certificate from other banks.

(b) State Bank of India (SBI) has informed that they have advised their Lucknow Circle to have a detailed enquiry/investigation in to the whole matter and submit the report.

(c) to (e) UBI has informed that their Chitbaragaon branch had no information regarding any fraud, while sanctioning and disbursing the loan. On 03.02.2015, branch was intimated of fraud by Hon'ble MPs/Ex-MPs, however loan was sanctioned and disbursed on May, 2014 after obtaining No Dues Certificate from respective banks. Loan accounts were renewed as per the bank norms. Branch has been instructed to close the accounts at the earliest.

Divestment in PSU banks to raise capital

1750. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that presently Government controls 51 per cent of all shareholding of Public Sector Banks;

(b) whether it is a fact that under the Banking Regulation Act, Government needs only 40 per cent shareholding to control and guide the management and policies of PSU banks;

(c) if so, what are the reasons for Government not further divesting its equity in a phased manner in PSU banks; and

(d) the steps proposed to increase divestment in PSU banks to raise capital for the banks requirement?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) Yes, Sir. Government has 52% or more of shareholding of all Public Sector Banks (PSBs).

(b) No, Sir.